

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 752 of 2020 in CP(IB) 268/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2020**

Name of the Company: HDFC Bank Ltd
V/s
Dhaval Jitendrakumar Mistry RP For
Poggenamp Nagarsheth Powertronics
Pvt Ltd
Section 60(5) of IBC,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Arpit R. Singhvi appeared on behalf of the applicant.

The instant application is filed under Section 60(5) of IB Code r.w. Rule 11 of NCLT Rules, 2016.

Heard learned lawyer for the applicant partly.

During the course of argument, learned lawyer for the applicant has sought an adjournment for taking appropriate instruction from the applicant.

The prayer is allowed.

List the matter on 26.11.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 6th day of November, 2020.